

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP (CAA)/89(CH)2022
(2nd motion)

IN THE MATTER OF:

Superior Township Limited

...Transferor Company

Under Section: 230-232, CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 10.05.2024.

Sd/-
Court Officer

19.04.2024
Pooja